

ORISSA ORDINANCE NO 1 OF 1958

**THE ORISSA ESSENTIAL ARTICLES CONTROL
AND REQUISITIONING (TEMPORARY
POWERS) (AMENDMENT) ORDINANCE, 1958**

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**AN
ORDINANCE**

TO AMEND THE ORISSA ESSENTIAL ARTICLES
CONTROL AND REQUISITIONING (TEMPORARY
POWERS) ACT, 1955.

WHEREAS the Legislature of the State of Orissa
is not in Session ;

AND WHEREAS the Governor of Orissa is
satisfied that circumstances exist which render it
necessary for him to take immediate action to amend
the Orissa Essential Articles Control and Requisition-^{Orissa Act 7}
ing (Temporary Powers) Act, 1955 in the manner
hereinafter appearing ;

AND WHEREAS instructions from the President,
have been received to promulgate such an
Ordinance ;

NOW, THEREFORE, in exercise of the powers
conferred by clause (1) of Article 213 of the Constitu-
tion, the Governor of Orissa is pleased to make
and promulgate the following Ordinance in the
Eighth Year of the Republic of India.

Short title
and commen-
cement.

1. (1) This Ordinance may be called the Orissa
Essential Articles Control and Requisitioning
(Temporary Powers) (Amendment) Ordinance, 1958.

(2) It shall come into force at once.

Amendment
of section 1,
Orissa Act 7
of 1955.

2. In sub-section (4) of section 1 of the Orissa^{Orissa Act 7}
Essential Articles Control and Requisitioning
(Temporary Powers) Act, 1955, for the figure
" 1958 " the figure " 1960 " shall be substituted.

Y. N. SUKTHANKAR

Dated the 16th January 1958 Governor of Orissa